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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2999/2004

New Delhi, this the 16th day of December, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S. K. Malhotra, Member (A)

V.P. Yadav
R/o 252, Hastsal Village,
New Delhi – 110 059.

...Applicant.

(By Advocate Shri S. Bhomick, proxy for Shri Naresh Kaushik)

Versus

1. Govt. of NCT, Delhi
Through its Chief Secretary,
Delhi Admn. Secretariat,
Player Building, I.P. Estate,
Delhi – 110 001.

2. The Director (Vigilance)
Office of Directorate of Vigilance,
Delhi Admn. Secretariat,
Player Building, I.P. Estate,
Delhi – 110 001.

3. The Deputy Commissioner, Delhi
Govt. of NCT, Delhi.
5- Sham Nath Marg,
Delhi – 110 054.

...Respondents.

O R D E R (ORAL)

The applicant (V.P. Yadav) by virtue of the present application seeks quashing of the enquiry order and to declare that enquiry proceedings are vitiated because of unexplained delay.

2. The gist of the facts alleged ^{are} that the departmental enquiry had been initiated against the applicant in the year 1997. The enquiry was started on 19.7.2001. The learned counsel informs us that the Enquiry Officer has recorded the evidence but thereafter no further proceedings ^{have} ~~had~~ been taken.

3. At this stage, on the facts stated above, it is in fitness of things and accordingly we direct that respondent no.1 would pick up the loose threads and make sure that an appropriate order in the enquiry is passed by the Disciplinary

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Authority preferably within six months of the receipt of a certified copy of this order and communicate it to the applicant.

4. With these directions, the OA is disposed of.

Smay
(S.K. Malhotra)
Member (A)

ls Ag
(V. S. Aggarwal)
Chairman

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